

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

37. C.P. (IB)-536(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2024**

NAME OF THE PARTIES: Bank Of Maharashtra
V/s
Mr. Omkar Waman Mestry
Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Shon Deepak Gadgil appeared for the Petitioner. It has been stated that IRP has not submitted his report. Registry is directed to issue court notice to the IRP directing him to submit his report within a period of three weeks. A copy of the report also be served upon the Respondent/Personal Guarantor. Counsel for the Respondent/Personal Guarantor is directed to file reply/objections, if any, within a period of three weeks. List the matter on **28.03.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
13.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)